उपसमाध्यक्ष महोदय, हिन्दुजा कहते हैं कि ये दस्तावेज जाली € 3 झगर दस्तावेज जाली हैं तो फिर कानुनी कार्यवाही होनी चाहिए। 🌁 समिति से तो नहीं, हम तो रक्षा मनी से पूछेंगे कि ये जो ^{(व}हिंदू" ने दस्तावेज प्रकाशित किये हैं, जो फोटो कापियां हैं तो उनके बारे में सरकार की क्या राय है ? क्या इस मामले में "हिन्द्र" से बात की गयुः। क्या इस मामले में हिंदुजा से बात की गयी।

मैंने पढ़ा है, शायद सही हो, गलत महीं होगा कि रक्षा मंत्री ने कहा सहीं f# भ्रागर मन लीजिए तो ज्यादा ज्यादा यही सावित हिंदुर्जा भीर बोफोर्स का सबध दस्तावेज हिंदुजा अहर महोदय का संबंध बफोर्स स्थापित करत का श्रीर बच्चन का संबंध पहले । बच्चन प्रधान मंत्री स्थापित है। के कोई मिल्र हैं, इस तथ्य को नहीं सकता है। अब उसमें एक और जुड़ रही है। स्वीडन में जो हमारे राजदूत भेजे जा रहे हैं, बढ़ा सोच नये समझ कर उनका चयन किया गया है वच्चन परिधार के बच्चन से मिल वे सरकार को इर है कि पता नहीं स्वीइन से क्या निकल जायेगा, कब निकल 🖷 थिया । स्वीडन के ग्रफसर क्या कहते हैं ,यह बताने की प्रावश्यकता नहीं । पब्लिक प्रोसीक्यटर ने कहा कि हम सच्चाई पता नहीं लगा सके क्योंकि सरकार ग्रौर स्वीडन सरकार ने सहयोग महीं किया... हम्।रा

(व्यवधान)...

यह मत समझिए, कि इस रिपोर्ट के बाद तोपों का मामला ठण्डा हो गया। ये तोपे गरम रहेगी ? थे तोपे तब तन गरम रहेंगी जब तक क्षिश्राधियों को बेनकाब नहीं विधा जायेगा .की खोज का काम चलेगा । सरकार की

विश्वसनीयता कम हो गयी है, यह बंडे दुख की बात है । एक संसदीय समिति ं लोगों की नजरों में गिर गयीं यह हम संबको पीड़ा पहुंचाने वाली बार्स है । वेकिन बाद रॉखए यह मामला दवगा नहीं। अंततोगत्या सत्य की जीत होगी। "सत्यमेव जयते, नान्तम"।

THE VICE-CHAIRMAN (SHRI H, HANUMANTHAPPA): Shri •Singh. If the House, agrees, we witt «djourn for lunch for half an hour.

The House stands adjourned for lunch and will meet again at 2.4C P.M.

> The House then adjourned for lunch at nine minutes past two of the clock.

The House reassembled after lunch -at forty two minutes past two of the clock. The Vice-Chairman (Shri Jagesh Desai) in the Chair.'

PAPERS LAID ON THE TABLE—Contd,

Notification of the Ministry of Finance (Department of Revenue) and elated paper

THE VICE-CHAIRMAN (SHE! JA-GESH DESAI): There is a paper to be laid on the Table.

SHRI JASWANT SINGH (Ragasthan): 'Sir, before the paper is laid on the Table of the House, I have a point of

Sir, it is understood that the List Of Business is prepared With the consent of the Chair. It" is to be emphasised that it was only yesterday that the Finance Bill has been passed. It is also to be emphasised that we are in the midst of the Budget Session. But it is wholly understandable, therefore how this Government Works When yesterday the Finance Bill has been passed and today the Government is coming forward with a notification reducing the ad valorem duty on something which I cart-not even pronounce, from 70 percent

[Shri Jaswant Singh]

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to 15 per cent. Sir, this is very irre gular. Now, if the Government is committed to reducing this customs duty only by notification, when was it decided? Last night. Mr. Vice-Chairman, Sir, it is a matter of serious objection that supplementary lists of business aie circulated in this fa shion. It is 2.40 p.m. and we are in the middle of a very important debate, which concerns all of us and in-between you permit the insertion of reduction of customs" duty.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, yesterday itself passed the Customs Amendment Bill authorising the

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI); Same point you are making.

SHRI GHULAM RASOOL MATTO: Perhaps Mr. Jaswant Singh was not here. (Interruptions).

SHRI A. G. KULKARNI (Maharashtra); Sir, I want to draw your attention to, apart from what our friends are saying, the fact that only yesterday the Appropriation Bill was passed and before that the Customs and other Bills were passed. But leave that aside. I am raising the basic issue that the IPCL manufactured the acrylonitrile fibre. Now the J.. & K. Synthetics or whatever it is, they were receiving this raw material from the IPCL and to help the private sector versus the public sector, it is being done. I desire that the •Minister should be first asked to explain whether this duty which has been now reduced, whether it is going to help the private sector as against fhe-TPCL. Is it the policy of the government, particularly of the Central Government to ruin the IPCL, Bharafe Petroleum and Bongaigaon and help these synthetic manufacturers?

SHRI GHULAM RASOOL MATTO: That is not the point. Whether the Government is authorised....

SHRI V1SHVJIT P. SINGH (Maha- ^ rashtra): Sir, yesterday we have' passed the Customs Act. "We have passed the Appropriation Bills. Parliament is in session; it is a Budget session. is going to adjourn in another two days.' I would like to congratulate the Minister for bring- ^ ing this Notification while the Parliament is in session, so that we are aware of it. He has done it purposely. This has been done specifically so that Parliament is taken into confidence. He could have waited for two days; nobody would have known about it; it would have gone unnoticed., I think he must be congratulated on this that he has done it while Bai*» liament is in session taking the House into confidence.

THE MINISTER OF STATE IN . THE DEPARTMENT OP HEVENUB IN THE MINISTRY OF-FINANCE (SHRI AJIT PANJA); Sir, I am " grateful to you and also the hon. Members. I will . readily deal with the points raised Dy the hon. Members., But before that, let me lay it on the Table of the House.''

Madam, I bag to lay on the Tablfc under section 159 of the Customs Act, 1962, a copy (in English "and Hindi) of the Ministry of Finance (Depart-' ment of. Notification No. 156/88-Revenue) Customs, dated the 11th .May,, 1988, No. 136|86amending Notification Customs, dated the 17th February. 1988. so as to reduce* the basic customs duty on Acrylonitrile from ey.fting 70 per cent a.i valorem to 16 per cent ad valorem, together - with an Explanatary Memorandum thereon. [Placed in Library. Serf No. LT-6164-A/88].

If you permit me, I will answer the point which has been very rightly raised by the hon. Member. It is not at the cost of the public sector or the IPCL afc all. This is for th«

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fceneflt of the IPCL that it has been brought dawn, and the reasons are, this acrylonitrile if imported, has to be under February Notification for 70 per cent dd valorem duty, which "\"> wag used by IPCL and JK Synthetics. But IPCL. produced on their own, . meaning that no import is necessary. This, which is shortly known as CAN . is necessary for the purpose of manufacture of Acrylic fibre. IPCL. produced on their own; JK Synthe-" tics eot it from the IPCL. Now, the public sector, the IPCL, is expanding. So they will consume their entire produce. Therefore, JK Synthetics shall have to import. JK Synthetics being in the private sector will have to import it and nay 70 per cent duty. Now, if 70 per cent duty is paid, the price of their product will ^t,go up because the price has gone up Irom 500 dollars in January 1987 to 1000 dollars in March 1988. We calculated the price and if it is made 19 per cent, it will be at par...

SHRI A. G. TOJLKARNI: The Government is affected.

SHRI A JIT PANJA: If the price goes up, the burden will be passed on to the consumer and the consumer will suffer. And that is why to make it on par, we have brought it down and for this reason I am grateful to the other hon. Member, who rightly pointed it out. Therefore, with a_n Explanatory Memorandum I have placed it before the House. We could have done it after Friday also, on Monday. Yesterday, Sir, you were

- , at that time presiding and we thought that all these things must be brought to the notice of Parliament
- ' at the earliest possible opportunity and that is why we have brought it here today.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Was it not possible for you to do it yesterday?

& SHRI AJIT PANJA: All this information was not available and that is why we have come today,

SHRI DIPEN GHOSH (West Bengal): This is highly improper. The

- . Minister hag not replied to the question. When yesterday the Finant» Bill was being passed, the Union Fi*-
- ance Minister himself was replying to the debate. What prevented the Government from bringing this Notification before the Finance Bill w»9 passed so that the House could ha*e an opportunity to discuss it. The point is, even the reply given by the Minister to Mr. Kulkarni's point of clarification shows and that itself! establishes that it requires a debate because he has added to the controversy than seting it at rest.

SHRI AJIT PANJA: Not at aH.

SHRI DIPEN GHOSH: Naturally, the Government has to be pulled up. (Interruptions) This cannot be allowed to bw laid on the Table of the House. This should be brought forward by way of a Motion Or a Resolution so that the House can discuss it. Then only it can be taken into consideration. (Interruptions)

SHRI JASWANT SINGH: Vige-Chairman, Sir, at 2.39 we get the Supplementary List of Business and at 2.40 the hon. Minister is laying the Notification. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I think, the Government should take proper care in future.

SHRI YASHWANT SINHA (Bihar): This cannot be allowed to be laid. This means approval of the House. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This is more than enough. I have already said that the Government should take more care. The Finance Bill- was discussed only yesterday and the hon. Minister re-> plied to the discussion. Within about fifteen hours, they are bringing Jorward a Notification like this. While replying to the debate on the Finance Bill yesterday, it could have beeto brought forward. The hon. Minister should care. (Interruptions^

[Shri Jagesh Desai]

Now that *is* all. 'file matter ends. (*tnterfuptiims*)

SHRI A. G. KULKARNI Sir, it is not simply a question of procedure, the question is more fundamental tjiat oj public sector versus the private sector.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, Shri Ajit Panja to make a statement.

STATEMENT BY MINISTER

II. Re. introduction of changes to the direct tax laws (Amendment) Act, 1987 and Investment Allowance Scheme

; THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IJT THE MINISTRY OF FINANCE 'CSHRI AJIT PANJA): Sir, The Hon-ble Members would recollect that while presenting the. Budget for the year 1988-89, in Part B the Finance Minister had mentioned that some of Mle provisions introduced in the Income-Act, 1961 by the Direct Tax taws (Amendment) Act,, 1987 would fee reconsidered, in view of various representation received, by the Government, to take cafe of genuine grievances.

In the Budget Speech, he had also mentioned that he would be bringing forward, a separate Bill for intro ducing Wealth Transfer Tax whichwould avoid the rigidities and pro cedural delays which characterised tile operation of the old Estate Duty Act and would apply only to wealth-tax assesses. .. ,

., Subsequently, during the course of discussion on the Finance Bill, both _in-Lok.Sabha on 27th April, 1988 and Jlajya Sabha on 5th May, 1988, the Finance, Minister made statements announcing Government's decision to make-eertein .amendments is the *rigial"Budget proposals^.also about

some..other tax incentives. These, inief alia, relate to extension of 100 per cent tax under section 10B even to holiday, existing units, complete exemption in respect .pi export profits by taking these out of the purview, of-li section, 115J, exclusion of State Electricity Boards and other companies engaged in generation distribution of electric power from the purview of section 115J, introduction of certain measures for encouragement of tourism for augmenting foreign change resources.

Hon'ble Members will kindly recall that the Minister had announced the Government's intention to reintroduce the Investment Allowance as on option in lieu of the Investment Deposit Scheme in respect of certain selected high priority indus tries. The matter hag been considered further and I am glad to announce that the option of Investment A110 wance will foe available on the same basis as was available earlier under '-section 32A of the Income-tax Act, in respect of new ships and aircraft acquired after 31.3.1988 or new machinery or after 31.3.1988 for the installed purpose of business 'of generation or distribution- of electricity or any other form power or in any industrial undertaking for-the purpose of construction, manufacture or production of any article ofe thing not being an Article or thing speified in the - list in the Eleventh Schedule of the Incometax Act. As before, Investment Allowance will be available for machinry or plant used in a small scale undertaking as well. On the same basis, Investment Allowance would Hot be available in res- pect of machinery and" plant referred to in the proviso to sub-section (1) of section 32A.

The work relating to amendment of the provisions, introduced by _,theg Direct Tax Laws (Amendment) Act, 1987,, preparation of a separate BR1 for Wealth Transfer Tax arid for incorporating new provisions Telgting 4a. various tax incentives) about which